

Machechwan Pay Period Agod. 76 years, resident of Election, do hereby solemnly affi (strike out whichever is not applied) (1) I am a candidate set up by Independent candidate. (2) Details of PAN and status	laugh sr/wife of Rain S will motnages P (menti laughan Den MUZA) rm and state on oath as under:- cable)	wasalf Rd. Y	Dav .
Independent candidate.	0		
(2) Details of PAN and status	of filing of Income tax return :		
Sl. No. Names	Permanent	The financial year for	Total income

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
1.	Self	MAZPY 8320N	2017-18	3, 60,000]-
2.	Spouse-			-,,, -
3.	Dependent 1			
4.	Dependent 2	5.00		
5.	Dependent 3	_		

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description	
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	wo	
(b)	Name of the court, Case No. and Date of order taking cognizance :	No.	
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	W0	

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	aro	201	-
(b)	Name of the Court(s). Case No. and Date(s) of order(s).	Mo		

-		
(=)	Punishme 't imposed :	

(5) That I give herein below the details of the assets (movable and immovable etc.) of mysels, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed
companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i) -	Cash in hand	30,000 =			-	
(ii)	Details of Deposits in Bank (P.) accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts). Deposits with Financial (P.) Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	4444PUR- 6,34,000+				
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	ND				Ti
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	No				
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and	200			- 172	
	other receivables from debtors and the amount.	No.				
(vi)	Motor Vehicles/Aircrafts/ N/0 Yachts/Ships (details of Make, Registration No. etc, Year of Year Purchase and amount)	BRIPG 3293 INOVA 2016 9,00,000 =				
(vii)	Jeweiry, bullion and valuable thing (give details of weight and value)	ND.				

DATE & TIME :

HS 0000342905

GOVERNMENT OF BIHAR e-Court Fee

19-MAY-2020 11:22:06

SREI INFRASTRUCTURE FINANCE LIMITED NAMES OF THE ACC/ REGISTERED USER :

CIVIL COURT MUZAFFARPUR LOCATION:

BRCT1909E2008L105 e-COURT RECEIPT NO :

e-COURT FEE AMOUNT: ₹90

(Rupees Ninety Only)



Statutory Alert: The authenticity of this e-Court fee receipt should be verified at www.shcilestamp.com. Any discrepancy in the details on this receipt and as available on the website renders it invalid. In case of any discrepancy please inform the Competent Authority. This receipt is valid only after verification & locking by the Court Official.

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No -	2430	
24080001	3	
		21 21

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

2. Each land or building or apartment should be mentioned separately in this format.)

S. No	4 1 1 1 1 1 1	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Survey number(s) PI NO 265 Survey number(s) PI HAP AUL	Chaighet	The second			-
	Area (Total measurement in acres)	8.5210)	100		-	
	Whether inherited property (Yes or NO)	3.00 Kay	Lamberta 6			
	Date of purchase in case of self acquired property	5.5240			*	
	Cost of Land (in case of purchase)at the time of purchase	3,00,000				
	Any Investment on the land by way of development, construction etc.	No				
	Approximate Current market value	90,00,000				
(ii)	Survey number(s)	Mustaphur Dillah Ahiyapur		- L.		
	Area (Total measurement in sq. ft.)	0.850	- Harvis a			
	Whether inherited property (Yes or NO)	No.				-
	Date of purchase in case of self acquired property	1987				
	Cost of Land (in case of purchase) at the time of purchase	= 00000	1 1 1 1 1 1			
*5	Any Investment on the land by way of development, construction etc.	Building				
	Approximate Current market	50,00,000				50/1
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	Mo			in the second	
	Built up Area (Total measurement in sq. ft.)	No				Sinds 1



			S Contract	Jan 1		
1	V. 'leiher inherited property (* cs.or. NO)	NO	13	1//	Chi he-rois may state	-
	Description of purchase in case of serf	Reo	- CIN	DIA.		
	C ust of property (in case of pr rchase) at the time of pr rchase	N	1		1	
	Any Investment on the property by way of development, construction etc.	NIS	1,54	30.7		
	Approximate Current market value	No.			+	-
(iv)	apartments,) -Location(s) - Survey number(s)	Motomai Postonia Garagent		Z ₂		
	Area (Total measurement in sq. ft.)	0.12 50	7 - 2 -		1	
	Built up Area (Total measurement in sq. ft.)	3000 96.	1	1000	- Yell Della	-
	Whether inherited property (Yes or NO)	yes	200-00		+	
	Date of purchase in case of self acquired property		1/2			-
	Cost of property (in case of purchase) at the time of purchase	-	L. ARK			1
	Any Investment on the land by way of development, construction etc.	Constande		- (
	Approximate Current market value	30,00,000	1 3	-	-	-
()	Others (such as interest in property)	No			-	
vi)	Total of Current Manhat	2,23,00000)=	1		

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan		THE WAY			
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan					

the state of	A Transfer of the Control of the Con	-	1	Share and any or	Committee Commit	La Viole La entrario de la constanta
-	Any other liability		90 NOIA	/*/		madelanashing of at-
	Grand total of fiabilities	THE PERSON NAMED IN	Alica			
(ii)	Gives ament Dues: Dues to departments dealing with government accommodation	-				P.
	Dues to departments dealing with supply of water	-		A Pagente	10.50	
	Dues to departments dealing with supply of electricity	-				
	Dues to departments dealing with supply of telephones/mobiles	/-		- 1 -		
	Dues to departments dealing with government transport (including aircrafts and belicopters)					
	Income Tax Dues	_				
	Wealth Tax Dues			-	-	
	Service Tax, Dues	-				
	Municipal /Property Tax Dues					
	Sales Tax Dues	- 1100	TALL .	Cale To Garage	THE PERSON NAMED IN	7
	Any other dues	CA THE	THE PIN		* And the	
	Grand total of all Govt. dues				0.000	

(7) Details of profession or occupation:

88. GAI AHAT ASSEMBLY Constinue

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh/Smt/KumMAHESHWAR PRASADYADAL
	Full postal address	WIT- MOTNAJAT P.O. JANTAMU
	Number and Name of the constituency and state	88 harghat BiHAR
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	RASTRIYA JANTA DAL
	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	

Description Self Spouse Dependent-I Dependent Moveable Richt Richt Richt Asset (Total value) Development Cost of Immovable Property (Total Value) (ii) Approximate Current Market Price of Asset (Total Value) Liabilities (i) Government dues (Total)	5.	PANOF				Year for which last		The Ironne Show	
(b) Spouse: (c) Dependents Description Self Spouse Dependent-I Dependent-II Depend	-	10	Candidata		- 1	ncome Tax Retu	ım filed		Manager 1977
(c) Dependents Description Self Spouse Dependent-I Dependent-II Depen					_			+	
Description Description Self Spouse Dependent-II Dependent Asset (Total value) Immovable Asset (i) Purchase Price and Development Cost of Immovable Property (Total Value) (ii) Approximate Current Market Price of Asset (Total Value) Liabilities (i) Government dues (Total)								, Girone	
Description Self Spouse Dependent-I Dependent Moveable Richt Richt Richt Asset (Total value) Development Cost of Immovable Property (Total Value) (ii) Approximate Current Market Price of Asset (Total Value) Liabilities (i) Government dues (Total)	6.	7.	THE REST AND A PERSON NAMED IN						
Moveable Right Rig			Description	Of Assets and		ties in rupees			
Asset (Total value) DU N GUN Immovable Asset (i) Purchase Price and Development Cost of Immovable Property (Total Value) (ii) Approximate Current Market Price of Asset (Total Value) Liabilities (i) Government dues (Total)	4.	-			Spouse	Dependent-I	Dependent	t-II	Dependent-II
Immovable Asset (i) Purchase Price and Development Cost of Immovable Property (Total Value) (ii) Approximate Current Market Price of Asset (Total Value) Liabilities (i) Government dues (Total)			Asset (Total value)	KITAL			10000		·
Asset (i) Purchase Price and Development Cost of Immovable Property (Total Value) (ii) Approximate Current Market Price of Asset (Total Value) Liabilities (i) Government dues (Total)	B.		Immovable	COUN					
Development Cost of Immovable Property (Total Value) (ii) Approximate Current Market Price of Asset (Total Value) Liabilities (i) Government dues (Total)			11 (0) 100 (0)	-		7			
Development Cost of Immovable Property (Total Value) (ii) Approximate Current Market Price of Asset (Total Value) Liabilities (i) Government dues (Total)	7	1)	Purchase Price and		-	-		_	
Immovable Property (Total Value) (ii) Approximate Current Market Price of Asset (Total Value) Liabilities (i) Government dues (Total)	ſ						41		
(ii) Approximate Current Market Price of Asset (Total Value) Liabilities (i) Government dues (Total)		- 1	Immovable Property	-		1		-	
Market Price of Asset (Total Value) Liabilities (i) Government dues (Total)			(Total Value)					- 1	
Market Price of Asset (Total Value) Liabilities (i) Government dues (Total)	K	ii)	Approximate Current	Lococal	- 1	1		-	
Liabilities (i) Government dues (Total)	1		Market Price of	,00,000					
(i) Government dues (Total)	1	_							
dues (Total)				-				-	
	1							-	
	1	_				1			
(ii) Loans from Bank,	1	1	(ii) Loans from Bank,			and the second			-
Financial Institutions and	1	-1	Financial Institutions and						2
	+							- 1	
others (Total) Highest educational qualification: MATRICK. HIGH SCHOOL KANTA (MUZAFFARRY) BIHAR BOA		LIL	others (Total)						

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above; (b) I. my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at	this the day of	of
	Deponent Stemmiy Affirmed & declared peror me	TE 202139
	AZHAY KUMAR SING	DEPONENT

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